

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:5814  
ANSWERED ON:29.04.2015  
STAY BEYOND DEPUTATION PERIOD  
Gaikwad Prof. Ravindra Vishwanath

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether several officers of the Indian Administrative Service who have gone abroad on deputation did not return within the stipulated time period at the expiry of deputation and instead accepted alternative jobs with hefty packages of crores of rupees without any intimation to the Government;
- (b) if so, the number and details of such officers and the details of the action taken against them for violating rules; and
- (c) the steps taken/likely to be taken by the Government to check such incidents in future?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) & (b): A statement showing the details of IAS officers who have not reported back from foreign assignments on expiry of their approved tenure and action taken is annexed. There is no exact information about their accepting alternative jobs.

(a): Rule 7(2) (c) of All India Services (Leave) Rules, 1955 envisages that a member of the Service shall be deemed to have resigned from the service if he continues on foreign service beyond the period approved by the Central Government. Cadre Controlling Authorities who are the Competent Authority have been advised to take action accordingly.